## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 2777 (TO BE ANSWERED ON 16.12.2015)

## PERFORMANCES-ORIENTED BUREAUCRACY

2777. SHRIMATI SANTOSH AHLAWAT: SHRI OM PRAKASH YADAV: SHRI SUMEDHANAND SARSWATI: SHRI C.R. CHAUDHARY: SHRI DEVJI M. PATEL:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has taken several steps to make bureaucracy performanceoriented and accountable and if so, the details thereof;
- (b) whether several senior officers have either been removed or faced pension cuts for unsatisfactory performance and delivery in Public Service and if so, the details thereof;
- (c) whether the Government is considering to review pending cases of corruption relating to IAS officers on monthly basis in order to complete them before their retirement; and
- (d) if so, the details thereof?

## **ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister Office. (DR.JITENDRA SINGH)

(a): With a view to making bureaucracy performance-oriented and accountable, the Government has recently issued instructions to all the Ministries / Departments to carry out periodical review under FR 56(j) and Rule 48 of CCS (Pension Rules, 1972); and under Rule 16(3) of All India Services (Death-cum-Retirement Benefits) Rules, 1958, to weed out the deadwood and inefficient officials in the service. Further, in order to ensure timely disposal of disciplinary cases and to maintain a mechanism for probity among Government servants, the Department of Personnel & Training has recently issued instructions to all the Ministries and Departments vide Office Memorandum No. 29062/6/2015-AIS(I)(Pt.I) dated 30.9.2015, eliciting information pertaining to disciplinary cases in a standardized format for its monitoring.

(b): The Government have recently issued instructions/ guidelines under rule 7(2) of AIS (Leave) Rules 1955 to process deemed resignation for being unauthorisedly absent after expiry of Leave/ Study Leave/ Foreign Assignment etc. The Government also examine cases against officers and impose penalty of cut in pension wherever necessary, in consultation with the UPSC. During last year and half i.e. from May, 2014, 13 Central Civil Service/ All India Service officers have been dismissed/ removed/ compulsory retired from government service and penalty of pension cut have been imposed on 45 Central Civil Service Officers/ All India Service Officers.

(c) & (d): The Department of Personnel & Training, being the Cadre Controlling Authority for the Indian Administrative Service, Under Secretary and above level officers of Central Secretariat Service, and Group A officers of CBI, review disciplinary cases relating to these services on monthly basis. The respective Cadre Controlling Authority of Central Services / Cadres have also been directed to monitor disciplinary cases against officers of those services periodically. A Committee chaired by the Secretary, Department of Personnel & Training also monitors on quarterly basis status of all delayed cases of sanction for prosecution and takes necessary steps to resolve delayed cases expeditiously. Government has issued instruction to the Ministries / Departments regarding time bound submission of proposals to the Cadre Controlling Authority for initiating disciplinary proceedings against IAS Officers.

\*\*\*\*\*